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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

OA NO. 1975/90

DATE OF DECISION: 15-2-1978

RAJ KISHORE RAI

APPLICANT

VERSUS

UNION OF INDIA & ORS.

RESPONDENTS

CORAM:

THE HON'BLE MR. P.K. KARTHA, VICE CHAIRMAN (J)

THE HON'BLE MR. I.K. RASGOTRA, MEMBER (A)

(Judgement of the Bench delivered by  
(Hon'ble Mr. I.K. Rasgotra, Member (A))

We have heard the learned counsel for both the parties. The prayer contained in this application is that the respondents be directed to regularise the services of the applicant who has been engaged as a daily rated casual labourer.

2. Admittedly, the applicant is working under the Assistant Engineer, Power Plant, Videsh Sanchar Nigam Ltd. and the General Manager, Videsh Sanchar Nigam Limited (VSNL) who have been impleaded as Respondent No.1 & 2 respectively. Union of India has been impleaded as Respondent No.3.

3. The Respondents have raised a preliminary objection in their Counter Affidavit that the VSNL is a public sector corporation and that no notification has been issued under Section 14(2) of the Administrative Tribunals Act, 1985 so as to bring the said Corporation within the jurisdiction of this Tribunal. The respondents have also relied upon an order dated 4.1.1990, passed by the Allahabad bench of the Tribunal in OA 152/89 (S.S. Rawat Vs. UOI & Ors) in which it was concluded that this Tribunal has no jurisdiction to adjudicate in service matters of the employees of VSNL.

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4. After going through the records of the case and hearing the learned counsel for both the parties, we are of the opinion that this Tribunal has no jurisdiction to entertain the present application as no notification has been issued under Section 1492) of the Administrative Tribunals Act, 1985 so as to bring the VSNL within the jurisdiction of this Tribunal. The applicant is a casual labourer and does not hold any lien in the Central Government.

5. In view of the above, the present application is not maintainable for want of jurisdiction. The Registry is accordingly directed to return the application to the applicant who may move appropriate legal forum to seek remedy in accordance with law if so advised. Let a copy of this order be given to both the parties.

*I.K. Rassgotra*  
(I.K. Rassgotra)

Member(A)

*P.K. Kartha*  
(P.K. Kartha)

Vice Chairman(J)